

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 53

CP/355(MB)2017

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.03.2024**

NAME OF THE PARTIES:

RONNY GEORGE

V/s

**THE PROFESSIONAL COURIERS PVT LTD
& 6 ORS**

Section 241(1) Sec. 242(4) of the Companies Act, 2013

ORDER

Ld. Counsel for the Petitioner seeks two (2) week time contending that application has already been filed and it is in the defect stage.

However, Counsel for the Respondent submits that no further time should be allowed and the Petitioner has already taken so much time. Considering the facts that the application is already before the Registry for numbering and thereafter for listing before us. We allow final opportunity of two (2) weeks. List this matter on Board on **05.04.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh